

(a) the details of the houses, apartments and offices in Delhi allotted to individuals, freedom fighters, retired judges, ex-Ministers, social and other associations/organisations either free or on concessional rate; and

(b) since when they have been allotted and also the arrears in each case?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Expenditure on Water and Electricity Services to Ministers

179. DR. A.K. PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether the Members of the Council of Ministers enjoy free water and electricity services without any limit;

(b) the amount paid for each of the last three years in respect of each service, Member-wise; and

(c) the monthly average of the above expenditure per member during each of the above years?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes Sir.

(b) and (c). The requisite information is being collected and will be laid on the Table of the House.

Clearance to Irrigation Projects in Orissa

180. SHRI ANANDI CHARAN DAS: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the 7th plan target of new irrigation projects and target of irrigation potential in respect of Orissa have been achieved;

(b) the details of such projects, targetted installed and energised;

(c) whether Union Government contemplate the revise the policy to clear more irrigation projects by making it a priority sector;

(d) whether Government have taken a decision on Akhuapada project to Baitrani River in Orissa; and

(e) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Irrigation potential of 1,80,000 hectares was proposed to be created through 4 major, 23 medium and 2 modernisation projects in VII Plan. The anticipated achievement is about 87,000 hectares. It is also anticipated that additional potential of about 1,22,000 hectares will be created by wells.

(c) While Central clearance is not required for minor irrigation projects, the revised guidelines for formulation and clearance of major and medium irrigation and multipurpose projects have been finalised to cut the delays.

(d) No such proposal has been received.

(e) Does not arise.

Powers to Commissioner for Scheduled Castes and Scheduled Tribes

181. SHRI ANANDI CHARAN DAS: Will the Minister of LABOUR AND WELFARE be pleased to state: